

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

J-29

ARB-157-2026

THE PUNJAB STATE COOPERATIVE SUPPLY AND MARKETING
FEDERATION THROUGH ITS DISTRICT MANAGER, MANSA

V/s

...Petitioner

M/S SHRI RAM RICE AND GENERAL MILLS AND ANOTHER

...Respondents

Notice to:

RESPONDENT NO. 1: M/S SHRI RAM RICE AND GENERAL MILLS, DIYALPURA
ROAD, BARETA THROUGH ITS SOLE PROPRIETOR
KAMALDEEP S/O SH. MOHAN LAL.

RESPONDENT NO.2: KAMALDEEP S/O SH. MOHAN LAL, RESIDENT OF
MULAZAM COLONY, HOUSE NO.67, BARETA, TEHSIL
BUDHLADA, DISTRICT MANSA, PUNJAB.

Whereas it is proved to the satisfaction of this Court that the above
named respondents cannot be served in the ordinary manner, notice is hereby
issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court
on **06.10.2026 (Actual)** personally or through someone authorized by Law to
Act for them/him or an Advocate of this Court to defend the above noted case,
failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 16th July, 2026.


16/7/26
Superintendent (Civil Revision Branch) 